

ITEM NO.37

COURT NO.1

SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition (Civil) No.1000/2022

DR. JAYA THAKUR

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

Date : 28-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Varun Thakur, Adv.  
Mr. Brajesh Pandey, Adv.  
Mr. Duplicate Kalia, Adv.  
Mr. Aditya Kaul, Adv.  
Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 The petitioner, who is a social worker, has invoked the jurisdiction of this Court under Article 32 of the Constitution directing the respondents to ensure that:
  - (i) Free sanitary napkins are provided to all girl children studying in Standards 6 to 12; and

(ii) Separate toilets are provided for girls in all government aided and residential schools.

2 Consequential reliefs have been sought.

3 The respondents are respectively the Union government and the Governments of the States/Union Territories.

4 Notice shall issue to the respondents, returnable on 9 January 2023.

5 Service shall be effected in addition on the Central Agency and on the Standing Counsel appearing on behalf of the respective State Governments/Union Territories.

6 Since the petition raises important issues pertaining to sanitation and hygiene of young female students, we request the Additional Solicitor General, Ms Aishwarya Bhati to assist the Court.

**(CHETAN KUMAR)**  
**A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**